

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1182/93.

Date of Order: 26-5-94.

Between:

S.Sudalai Muthu.

and

.. Applicant.

1. Divisional Railway Manager(Personnel)
S.C.Rly, Secunderabad(BG) Divn. Secunderabad.
2. Senior Divisional Accounts Officer,
Secunderabad.BG. Division, Secunderabad.
3. Deputy Chief Mechanical Engineer
(Personnel Branch) Wagon Workshop, Guntupalli-241.
4. Senior Divisional Personnel Officer,
S.C.Rly. Vijayawada.

.. Respondents.

For the Applicant: Mr- G.V.Subba Rao, Advocate

For the Respondents: Mr.K.Ramulu, SC for Rlys.

CORAM:

THE HON'BLE MR.A.B.GORTHI : MEMBER(ADMN)

The Tribunal made the following Order:-

Heard learned counsel for ~~the~~ both the parties.

The short question involved in this case is as to the applicant's entitlement to encashment of leave. According to the applicant, he had 206 days leave to his credit, whereas the respondents gave him the benefit of encashment of leave for 83 days only.

List this case for orders on 1st June , 1994 on which date the Department will send a representative together with the relevant leave record of the applicant.

Anil
Anil
Deputy Registrar(J)CC

To

1. The Divisional Railway Manager(Personnel)
S.C.Rly, Secunderabad(BG) Division, Secunderabad.
2. The Senior Divisional Accounts Officer, Secunderabad
BG Division, Secunderabad.
3. The Deputy Chief Mechanical Engineer,(Personnel Branch),
Wagon Workshop, Guntupalli-241.
4. The Senior Divisional Personnel Officer, S.C.Rly, Vijayawada.
5. One copy to Mr. G.V.Subba Rao, Advocate, CAT.Hyd.
6. One copy to Mr.K.Ramulu, SC for Rlys, CAT.Hyd.
7. One spare copy.

pvm

*PVM
26/5/94*

c.c. to day
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 26-5-1994

*Post to
Post for orders
on 1-6-94.*
ORDER/JUDGMENT

M.A/R.A./C.A/No.

in
O.A.No. 1182/93

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

